

(2018) 08 CHH CK 0395

Chhattisgarh High Court

Case No: Miscellaneous Criminal Case (MCRC) No. 5033 Of 2018

Ramesh Kumar Bhojwani

APPELLANT

Vs

State Of Chhattisgarh

RESPONDENT

Date of Decision: Aug. 31, 2018

Acts Referred:

- Indian Penal Code, 1860 - Section 354, 452
- Code Of Criminal Procedure, 1973 - Section 439
- Protection Of Children from Sexual Offences Act, 2012 - Section 8, 12

Hon'ble Judges: P. Sam Koshy, J

Bench: Single Bench

Advocate: Kishore Bhaduri, Arvind Dubey, Pritha Ghoshal, Syed Majid Ali

Final Decision: Dismissed

Judgement

P. Sam Koshy, J

1. The applicant has preferred this bail application under Section 439 of Cr.P.C. in connection with Crime No.56/2018 registered at Police Station

Chakradhar Nagar, District Raigarh (C.G.) for the offence punishable under Section 354 & 452 of IPC and Sections 8 & 12 of Protection of Children

From Sexual Offence, Act.

2. The counsel for the applicant prays for withdrawal of the bail application with liberty to revive the same after the complainant is examined.

3. Allowed.

4. Accordingly, the instant MCRC stands dismissed as withdrawn with the aforesaid liberty.